A BILL TO REPEAL THE ANDHRA PRADESH GOVERNMENT MEDICAL AND DENTAL INSTITUTIONS (CONVERSION INTO SEMI-AUTONOMOUS INSTITUTIONS) ACT, 2007, AND TO MERGE THESE INSTITUTIONS WITH GOVERNMENT MEDICAL COLLEGES/GOVERNMENT GENERAL HOSPITALS AND TO ABSORB THEIR EMPLOYEES IN TO REGULAR SERVICES.

Whereas, the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 (Act No.31/2007) was enacted to provide Semi-Autonomous status to the Government Medical/Dental Colleges and Institutions for effective functional Autonomy.

And Whereas, the Semi-Autonomous institutions are functioning since 2008. However, after the implementation of University Grants Commission (UGC) scales, the remuneration offered to the teachers in the Rajiv Gandhi Institute of Medical Sciences (RIMS), semi-autonomous institutions is not attractive. The faculty structure and organizational chart needs modification as per Medical Council of India (MCI) regulations. Hence,
the semi-autonomous institutions have to be converted to regular Government institutions for the sake of administrative convenience and for effective functioning.

And whereas, it has, become necessary to repeal the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixty-ninth year of the Republic of India as follows:-

|短稱及施行日期 | 1. (1) This Act may be called the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) (Repeal) Act, 2018.
|             | (2) It shall come into force at once.
|             | (2) On such repeal the provisions of sections 8 and 18 of the Andhra Pradesh General Clauses Act, 1891 shall apply.
|             | (3) Notwithstanding such repeal.

(a) the control and management of the following institutions comprising Medical Colleges and its attached Hospitals shall stand transferred to and vest in the Government and they shall function under the Government and continue as affiliated to Dr.N.T.R University of Health Sciences, Vijayawada:

(1) The Rajiv Gandhi Institute of Medical Sciences, Srikakulam,
(2) The Rajiv Gandhi Institute of Medical Sciences, Ongole; and
(3) The Rajiv Gandhi Institute of Medical Sciences, Kadapa.

(b) all the properties, assets and liabilities, rights and obligations in relation to the institutions as specified in clause (a) shall devolve upon the Government;

(c) the following teachers who immediately prior to such commencement were working in any of the institutions specified in clause (a), shall continue to work in the institutions and their seniority shall be fixed as follows,-
(i) Professors, Associate Professors and Assistant Professors shall be placed in the seniority list below the regular Government teachers of the Andhra Pradesh Medical Education Service of the concerned category;

(ii) Tutors,-

(1) shall be placed below the seniority list of the Civil Assistant Surgeon of the Andhra Pradesh Medical Education Service;

(2) who have Post Graduate (PG) Degree and non Medical tutors who have PhD shall be eligible for lateral entry; and

(3) Other shall remain as such.

(iii) Teachers above 63 years of age shall not be absorbed and they shall be continued till the expiry of their term of contract.
STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 (Act No.31 of 2007) was enacted to provide Semi-Autonomous status to the Government Medical / Dental Colleges and Institutions for effective functional Autonomy.

The Semi-Autonomous institutions are functioning since 2008. However, after the implementation of University Grants Commission (UGC) scales, the remuneration offered to the teachers in the Rajiv Gandhi Institute of Medical Sciences (RIMS), Semi-Autonomous institutions is not been attractive. The faculty structure, organizational chart needs modification as per Medical Council of India (MCI) regulations.

Budget releases are also becoming delayed and the delay in regular renewal of contract and recruitments are other factors causing difficulty in running the institutions. Earlier Non-Clinical faculty are less in number and there was a lot of demand in the private sector. Now-a-days there is saturation in non clinical subjects also. Since, no doctor is showing interest in the RIMS Hospitals with their higher qualification viz., specialities / super specialities, patient care is badly affected and it leads to lose the Under Graduate / Post Graduate seats.

The regular doctors working in Government Medical Colleges other than RIMS are showing interest to work in RIMS Institutions if they get promotion. If RIMS posts are also taken into consideration, more number of regular doctors will be promoted. Therefore, it has been noticed that the role of Semi-Autonomous Status has become obsolete and has been no recruitment since January, 2013 in the Semi - Autonomous system.

Accordingly, Government have decided to repeal the Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) Act, 2007 and to merge these Institutions with Government Medical Colleges / Government General Hospitals and to absorb their employees into regular services for the sake of administrative convenience and for effective functioning.

The Bill seeks to give effect to the above decision.

NARA CHANDRABABU NAIDU,
CHIEF MINISTER
MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The Andhra Pradesh Government Medical and Dental Institutions (Conversion into Semi-Autonomous Institutions) (Repeal) Bill, 2018, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

NARA CHANDRABABU NAIDU,
CHIEF MINISTER.

M. VIJAYA RAJU,
Secretary to State Legislature (I/c).
16వ సంవత్సరం ప్రారంభం అయితే అయినప్పుడు రాష్ట్రం లోని మహామండలం సహాయంతో సంస్థను ప్రారంభించారు (తిరుపూరు-నోంది మండలం సహాయంతో కోసం సంస్థను ప్రారంభించారు) నాటిక, 2007 సంవత్సరం లో మామిడి తిరుపూరు నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షంగా, ధాతి సరేష బాలుబాబండ నిర్మానం సేటికి ఉంది అసాధారణమైన సందర్భం ఉంది.

మహామండలం అధికారిగా ఏకమండల పంచాయతుల విస్తారం లోకాన్ని ప్రఖాతిని విస్తరించడానికి మామిడి తిరుపూరు నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షంగా, ధాతి సరేష బాలుబాబండ నిర్మానం సేటికి ఉంది అసాధారణమైన సందర్భం ఉంది.

2007 సంవత్సరంలో ప్రారంభించబడిన మండలం అధికారిగా ఏకమండల నిర్వహించడానికి ఇంకా ప్రత్యక్షంగా, ధాతి సరేష బాలుబాబండ నిర్మానం సేటికి ఉంది అసాధారణమైన సందర్భం ఉంది.

2008 సంవత్సరం నాటిక రాష్ట్రం మండలం ప్రారంభించారు. అయితే, మహామండలం ప్రత్యేక సమాధానం కూడా ఉంది (డి.ఎస్.ఎస్) నాటిక పండితుడు మండలం సర్వీసు సర్వాధికారికి అధికారి విస్తరణ జోన్ ను (తిరుపూరు), తిరుపూరు నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షంగా, ధాతి సరేష బాలుబాబండ నిర్మానం సేటికి ఉంది అసాధారణమైన సందర్భం ఉంది.

2009 లో మండలం ప్రారంభించారు. అయితే, మండలం ప్రత్యేక సమాధానం కూడా ఉంది (డి.ఎస్.ఎస్) నాటిక పండితుడు మండలం సర్వీసు సర్వాధికారికి అధికారి విస్తరణ జోన్ ను (తిరుపూరు), తిరుపూరు నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షంగా, ధాతి సరేష బాలుబాబండ నిర్మానం సేటికి ఉంది అసాధారణమైన సందర్భం ఉంది.

2007 లో ప్రారంభించబడిన మండలం నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షం అసాధారణమైన సందర్భం ఉంది.

విద్యాభూషణ ప్రణ్యాసం ప్రత్యేక సమాధానం కూడా ఉంది (డి.ఎస్.ఎస్) నాటిక పండితుడు మండలం సర్వీసు సర్వాధికారికి అధికారి విస్తరణ జోన్ ను (తిరుపూరు), తిరుపూరు నేపితే విస్తరణ సర్వదిశాయోగయ్యానికి అలంకరించడానికి ఇంకా ప్రత్యక్షం అసాధారణమైన సందర్భం ఉంది.
<p>| | |</p>
<table>
<thead>
<tr>
<th></th>
<th></th>
</tr>
</thead>
</table>
| 1. | (1) గ్రామానిక సహాయ ఆధ్వర్యం (విశ్వాస సాధారణత సంబంధంలో) పరిమిత కాలంపై (కోట్లరు-భూమి) నియమాలు, 2018 సంయుక్త ఆదాయం.
(2) ఇంకాను అభివృద్ధి పరిస్థితిలో పరిశీలించండి. |
| 2. | (1) ప్రాణాంత విధానం చేసే సంస్థలు చేసే పరిమిత కాలంపై (కోట్లరు-భూమి ప్రధాన అనుమతితో కేంద్రాన్ని నిర్మాణం చేయడానికి) రాష్ట్రానికి, 2007 సంయుక్త ఆదాయం పరిస్థితిలో ఆధారం. |
(2) గ్రామానిక సహాయ ఆధ్వర్యం (విశ్వాస సాధారణత సంబంధంలో) చేసే పరిమిత కాలంపై, 1891 సంయుక్త ఆదాయం పరిస్థితిలో, 8 మంది కేంద్రానికి భూమిపై వాటిని నిర్మించడానికి పరిశీలించండి. |
(3) గ్రామానిక సహాయ ఆధ్వర్యం విధానానికి,- |
|   |   |
| 1) | తాజ్మైన పద్ధతితో పరిమిత కాలంపై, కట్టివాడాడు; |
| 2) | తాజ్మైన పద్ధతితో పరిమిత కాలంపై, కార్యాధిక్యం; |
| 3) | తాజ్మైన పద్ధతితో పరిమిత కాలంపై, కార్యాధిక్యం; |
| (ii) | పరిమిత కాలంపై రావిచారాలు (2) విధానంలో సంభవించిన అనుమతితో కేంద్రానికి పరిమిత కాలంపై అధికారం కలిగిన వాటిని నిర్మించడానికి పరిశీలించండి; |
| | (iii) | పరిమిత కాలంపై రావిచారాలు (2) విధానం పరిమిత కాలంపై అధికారం కలిగిన వాటిని నిర్మించడానికి పరిశీలించండి; |
| (iii) | పరిమిత కాలంపై రావిచారాలు (2) విధానం పరిమిత కాలంపై అధికారం కలిగిన వాటిని నిర్మించడానికి పరిశీలించండి; |
|   |   |
| (ii) | పరిమిత కాలంపై రావిచారాలు (2) విధానం పరిమిత కాలంపై అధికారం కలిగిన వాటిని నిర్మించడానికి పరిశీలించండి; |
| (iii) | పరిమిత కాలంపై రావిచారాలు (2) విధానం పరిమిత కాలంపై అధికారం కలిగిన వాటిని నిర్మించడానికి పరిశీలించండి; |
ప్రతిష్ఠలు - విద్యాధర్మం

ప్రతిష్ఠలు విద్యాధర్మం కొరకు స్వరూపానికి స్వాధీనం చేసే ప్రతిష్ఠల కొంత రాయసు ప్రాముఖ్యం కంటే పెద్ద రాయసు చేసే ప్రతిష్ఠల ప్రవేశములు పినిపుడు ఉన్నాయి. 2007 సంవత్సరములో (2007 సంవత్సరం 31వ విధానసభ అసోషీయ కార్యాలయం)

ప్రతిష్ఠల గొప్పతనం కోసం 2008 సంవత్సరం ప్రతిష్ఠల వైదికత పెరగింది. అవి విద్యావాసంలో (విద్యాశాఖలు అంటాం (క్యాంప్.సె.ఎస్)) ప్రతిష్ఠల విద్యాదర్మం సంచారం తమిళ విద్యాధర్మం (ముఖం), నిజముల విద్యాదర్మం (నిజముల ప్రతిష్ఠల విద్యాదర్మం) నిషేదం అనే ప్రతిష్ఠల వైదికత పెరగింది. నిజముల ప్రతిష్ఠల రూపంలో (క్యాంప్.సె.ఎస్) ప్రతిష్ఠల రూపానికి (ముఖం) ప్రతిష్ఠల వైదికత పెరగింది. 2007 సంవత్సరం ప్రతిష్ఠల వైదికత పెరగింది.

ఈ విద్యాదర్మం ప్రామాణ్యం చేసిన ప్రతిష్ఠల వైదికత పెరగింది. అందువల్ల ప్రతిష్ఠల వైదికత పెరగింది. అది విద్యాదర్మం ప్రతిష్ఠల వైదికత పెరగింది. ప్రతిష్ఠల వైదికత పెరగింది. ఆధారంగా ప్రతిష్ఠల వైదికత పెరగింది. ఆధారంగా ప్రతిష్ఠల వైదికత పెరగింది. ఆధారంగా ప్రతిష్ఠల వైదికత పెరగింది. ప్రతిష్ఠల వైదికత పెరగింది.


ఈ విద్యాదర్మం ప్రామాణ్యం చేసిన ప్రతిష్ఠల వైదికత పెరగింది.
అంతర్జాతీయ కల్యాణ రాజకియం తెలంగాణ సామాన్య నాటికతో రాజకియం
నాలుగు నాటికత మారుస్తుంది.

అంతర్జాతీయ సరాసరి పీఠం తెలంగాణ నాటికతో రాజకియం లేదు (మూల ప్రత్యేకత (దేశం వరకు పెరిగిన నాటికత ప్రత్యేకత) (విదే) విధం, 2018 సంవత్సరాల పుణిపిపిపిపి యొక్క విధం కలిగి
విన నాటికత నాలుగు నాటికతుల ప్రామాణికతకు 200 రూపాయలు మిగిలి కలిగి దానం చేయడం ప్రామాణికత కార్యక్రమం
ప్రవేశపెట్టడం

వన రోగం రాశాంతి

పరిశీలన,

డి. మహారాష్ట్ర,

పిన సంవత్సరాల ప్రామాణికత (విదే).